COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA Nos. 769 & 771 of 2018 in DFR No. 2158 of 2018

Dated: 27th June, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:	
Rai Bahadur Seth Shreeram Narasingdas Pvt. Ltd. Vs.	 Appellant(s)
Karnataka Electricity Regulatory Commission & Ors.	 Respondent(s)
Coursel for the Appellant(a) Mr. Drodoon Novak	

Counsel for the Appellant(s) : Mr. Pradeep Nayak Mr. Varsha Shivanagowda Ms. Arunima Kedia

<u>ORDER</u>

IA NOs. 769 & 771 OF 2018 (Appls. for urgent listing)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the applications, the applications are allowed.

DFR No. 2158 of 2018

It is informed by learned counsel for the appellant/applicant that all the defects raised by the Registry have been cured, which is also confirmed by the Registry. Due to the urgency and at the request of learned counsel for the appellant, the applications being IA Nos. 772, 773, 775, 776 of 2018 are taken up on board today. Issue notice on the I.A. No. 772 of 2018 (Appln. for leave to appeal); I.A. No. 773 of 2018 (Appln. for condonation of delay in filing); I.A. No. 775 of 2018 (Appln. for stay); I.A. No. 776 of 2018 (Appln. for waiver of court fees) to the respondents returnable on 12.07.2018. Dasti, in addition, is permitted.

It is informed by learned counsel for the appellant that a similar matter being DFR No. 1248 of 2018 is coming up on 12.07.2018 before Court – II and the interim relief granted therein may be extended to this matter also.

List the matter on <u>12.07.2018</u> before Court -II. The respondents herein are directed not to precipitate in the matter till 15.07.2018. The appellant shall communicate this order to the respondents.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member